May, 1972, publishing the Grants of Exemption of Tax to Invalid Vehicles provided they are owned and used by physically handicapped persons.

- (ii) Notification G.O.Rt. No. 1446, Home (Transport II), dated the 6th May, 1972, publishing the tax payable for the quarter ending 30-6-1972 grace period for payment of tax in respect of contract and tourist buses extended upto 15-5-1972.
- (iii) Notification G.O.Rt. No. 1631, Home (Transport II), dated the 31st May, 1972, publishing the Concessional Rate of Tax to spare Buses held by M/S. B.P.G.T. (P) Limited, Hindupur.
- (iv) Notification G.O.Rt. No. 1987, (Transport II), dated the 11th July. 1972, publishing the cancellation of the notification giving Exemption of Taxes in respect of vehicles belonging to the Former Rulers.
- (v) Notification G.O.Rt. No. 2098, Home (Tansport II), dated the 22nd July, 1972, publishing Tax Payable for the quarter ending 30th September, 1972 grace period for payment of Tax in respect of Contract and Tourist Buses extended upto 30th July, 1972
- (vi) Notification G.O.Rt. 2583, Home (Transport II), dated the 9th September, \ 1971, publishing Exemption from payment of Motor Vehicles Tax in respect of A.P.F. 4396, A.P.F. 4392, A.P.F. 4371, A.P.B. 204 and A.P.B. 667—for a period of two years—granted.
- (vii) Notification G.O.Ms. No. 1361, Home (Transport II), dated the 26th September, 1972, publishing an amendment to Andhra Pradesh Government Notification G.O.Ms. No. 1732, Home (Transport-II) Department, dated the 8th August, 1966.
- (viii) Notification G.O.Ms. No. 1375, Home (Transport II), dated the 29th September, 1972, publishing the Concessional Rate of Tax in respect of Omni.

Buses A.A.X. 6000, A.A.X. 6610 and A.A.X. 7907, belonging to the Military College of the E.M.E.

[Placed in Library. See No. LT--4968/73 for (i) to (viii)].

(ix) Notification G.O.Rt. No. 222, Home (Transport II), dated the 21st February, 1973, publishing the Tax Payable for quarter ending 31st March, 1973, grace period granted for payment of Tax in respect of Motor Vehicles. [Placed in Library. See No. LT-5059/73]

THE DELHI MOTOR VEHICLES (SECOND AMENDMENT) RULES, 1972

SHRI M. B. RANA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the notification No. F. 3(28)/72-Tpt. dated the 1st January, 1973, publishing the Delhi Motor Vehicles (Second Amendment) Rules, 1972, issued by the Delhi Administration, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. *See* No. LT-4966/73]

ANNUAL REPORT AND ACCOUNTS (1970-71) OF THE PUNJAB AGRO-IN-DUSTRIES CORPORATION LIMITED, AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): Sir, I beg to lay on the Table *a* copy (in English and Hindi) of the Fifth Annual Report and Accounts of the Punjab-Agro-Industries Corporation Limited, for the year 1970-71, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India therein, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. *See* No. LT-5061/73]